

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 179 of 2017**

Himat Ansari & Another

...

Appellants

-versus-

Amzad Ali & Another

...

Respondents

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING**

For the Appellants : Md. Zaid Ahmed, Advocate

For the Respondents : Mr. Santosh Kumar, Advocate

6/ 05.04.2021 **I.A. No. 8435 of 2017**

This interlocutory application has been filed under Section 5 of the Limitation Act, to condone the delay of 251 days in filing this appeal. The grounds to condone the delay have been mentioned in the interlocutory application at paragraphs 4 and 5.

This appeal is filed by the claimant for enhancement of the claim.

After hearing the parties and being satisfied with the grounds shown to condone the delay in filing this appeal, especially at paragraphs 4 and 5 of the interlocutory application, I am inclined to allow this interlocutory application. The delay of 251 days in filing this appeal is hereby condoned.

I.A. No.8435 of 2017 is, accordingly, allowed.

M.A. No.179 of 2017

Parties submit that the dispute between the parties can be settled before the Lok Adalat.

Considering the aforesaid submission, this case is referred to be placed before the 'National Lok Adalat' scheduled to be held on 10th April, 2021.

(Ananda Sen, J.)